earning a great amount of foreign exchange. Is there any proposal because the honourable Minister has said in an earlier reply— to have apart from this Complex, another one? I would like to know whether they have any desire to set up another one. What are the plans to develop the semi-conductor industry within the shortest time in such a manner that this country also can bennefit economically and also can acquire scientific thinking? Are there concrete plans to develop the semiconductor industry in the country?

Oral Answers

PROF. M. G. K. MENON: Sir, we are fully aware that the micro-electronics industry represents, in fact, the base of modern electronics telecommunications. We also have facilities in the country in various areas of micro electronics. When this particular Semi-Conductor Complex is rebuilt, it will be for in its own area of operations a state-of-the-art production cum R & D facility. I would like to continue to answer the point raised by the honourable Member. As far as micro-electronics as a whole is concerned, we are having very detailed discussions on how to provide the maximum incentives, not only for indigenous units to produce items in this area but also to others, such as foreign companies and non-resident companies from abroad, who may wish to come into the country. will not change the basic principles underlying our policies, rules and regulations but within these provide them the maximum incentives which may have to be worked out with reference to the special requirements of this sector and in compassion with what obtains elsewhere in the world.

MR. CHAIRMAN: Question No. 2.

Representation to employees on Kendriya Vidayalaya Sangathan and its Board of Governors

*2. SHRIMATI BIJOYA CHAKRA-VARTY: Will the PRIME MINISTER be pleased to refer to answer

Starred Question 382 given on the Rajya Sabha on the 29th May, 1990 and state:

- (a) whether representation to em-Kendriva Vidyalaya plovees on Sangathan and its Board of Governors has since been provided:
- (b) if so, the details thereof and if not, whether the matter is being included in the agenda of the meeting of the Board of Governors Scheduled for August 1990; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE (SHRI CHAMAN-DEVELOPMENT BHAT MEHTA): (a) to (c) The Rules of the Kendriya Vidyalaya Sangathan do not provide for representation of employees either on Kendriya Vidyalaya Sangathan or its Board of Governors. However, the Kendriya Vidyalaya Sangathan has set up Joint Consultative Machinery to discuss matters relating to the conditions of service and work, welfare of the employees and efficiency improvement in standard of work. The question of representation of employees on the Sangathan is being examined and the matter will be considered by the Board of Governors in its forthcoming meeting scheduled for 22-8-1991.

SHRIMATI BIJOY CHAKRAVAR-TY: Sir, to accord the greatest representation to the employees' organisations on the executive bodies of the organisations like educational Kendriya Vidyalaya Sangathan is an accepted thing and this is a nationally However, the principle. accepted completely Government previous turned a deaf year to this. I perthen the approached sonally Kaul. Sheila Shrimati Ministers. Shrimati Shahi, etc., but to no avail. As the National Front Government adopted this proposal as part of its manifesto, I would like to ask the honourable Minister why, like his predecessors, he also is not accepting the demand of the teachers. In reply

to a similar question asked in earlier session, the Minister made some sort of a promise. Now, with the answer just now given by Minister I am not satisfied. answer is not pinpointed. So I want to know from the hon. Minister, why not accepted it here and get it rectified by the Board of Governors holding its next meeting on the August 1990?

SHRI CHIMANBHAI MEHTA: Sir. we are very serious about lobour participation in management. Though teachers as such are not considered as labour, we would like them to be associated with the management. But the nodel agency to initiate measure is the Board of Governors. Therefore, I indicated that the Board of Governors will meet on the 22nd August and then this question will be examined in depth. So the assurance cannot be given here, because the place for the assurance to be mooted is the Board of Governors. But my answer is very positive to the query that the hon. Member has made.

BIJOYA CHAKRA-SHRIMATI VARTY: If I accept, Sir, the word of the Minister for granted. I want to be assured why this issue has not been included in the agenda in the meeting to be held on the 22nd August, 1990? I want to know from the hon. Minister whether there is a stiff resistance from the officials of the KVS. It is supposed that this organisation has been a den of corruption. some Minister resist it? I want to have a pointed assurance from the hon. Minister so that the teachers do not have to suffer for long.

SHRI CHIMANBHAI MEHTA: Sir, there is no stiff or mild resistance from the KVS, because they know that Government's policy is oriented towards labour participation, and that also include teachers' participation.

क्रमारी चित्रका प्रेमजी हेनिया: सभापति महोदय, पहले मंसद मे सत्राल मैंने उठाया था श्रीर जहां तक

मरी जानकारी है, मंत्री महोदय जी यह ब्राश्वासन दिया था कि केन्द्रीय विद्यालय संगठन को जो बोर्ड गवर्नसर हैं उसके ऊपर रिप्रजेंटेशन तेने का जो प्रस्ताव है बहुत ही पुराना प्रस्ताव है, 17 से 20 साल की इनकी मांग रही है, उसके ऊपर हमारे माननीय मंत्र। महोदय ने कहा था कि यह काम हम करने जा रहे हैं और भ्राज जब यह सवाल संसद में फिर से उठावा गया है तो जवाब मे उन्होंने कहा है कि इसके कपर हम गौर करेगे, विचार करेंगे। तो मैं मंत्री महोदय जी से पहले तो यह कहेना चाहंगी स्रीर जानना चाहंगी कि ग्रापने पहले यहां पर संसद में यह बात व बुम का थी कि यह जो पुरानी मांग है ग्राप उसको स्वीकार कर रहे हैं, केन्द्रीय विद्यालय संगठन को ग्राप प्रति-निधित्व देने जा रहे हैं, यह बात कही श्रापने। श्रीर दूसरा बात में फिर से यह अनरोध करना चाहंगी कि श्राप यह जो मांग बरकरार करते हैं उसके ग्राप श्राज भा यहां पर हमें यह आश्वाक्तन दें और दूसरी बात मै पूछना चाहंगी कि चही अध्यायः कमीशः ने जो पेस्केल फिरस किये हैं वह पूरे देश भर में- हम उसको अमल में ला रहे हैं और अलग-ग्रलग जगह पर स्टेट लेविल पर हैंदल गवर्नमेट के लेबिल ^{कहां} तक केन्द्रीय विद्यालयों का स्वाल है, चड़ीपाध्याय कमाशन का पे-स्केल की जो सिफारिश हैं हम बब्बल करने के लिये तयार नहीं है . नो मै मंत्री महोदय जी का रिएक्शन जानना चाहंगी !

SHRI CHIMANBHAI MEHTA: Sir, there are two questions. First, that I gave an assurance is not a correct information, because I have got the records with me. I would not the time of the House to read it.

MR. CHAIRMAN: What you might said she may have taken as an assurance? You may have said: I will consider it... (Interruptions)...

SHRI CHIMANBHAI MEHTA: Anyway, my attitude is positive. It is not an evasive answer. That is what I was mentioning.

Therefore, we are discussing this question on the 22nd August. And in the meanwhile, this question was discussed with the teachers' representatives also. I have requested them come and meet. our Joint Consultative Machinery. Now thev their own problems of representation. There are four unions. We have sorted out also for them. We have said that as many of them could come as liked. We want to discuss this principle. We want to thrash it out. does not matter whether you are one or two when we discuss the question of principle. They said that could not meet because of the vaca-The vacations are over and now they will be meeting.

About the Chattopadhyaya Commission and the demand for pay scales, I have requested them that they can discuss it with the Joint Consultative Machinery. They have not met due to vacations. Now they will be meeting and that will be considered. It is under our consideration.

SHRIMATI MARGARET ALVA: Sir, I am glad that the Minister has given an assurance that representation would be given to the employees and the teachers in the Board Meeting of the 20th of August. Very closely associated with it has been demand by the staff of the Kendriya Vidyalayas that their children should get admission into these schools well. It is a tragedy that while these Vidyalayas are supposed to cater the employees of the Central Government and so on, the children of the in these teaching teachers schools do not get priority for admission into these schools. I would like to ask the hon. Minister whether this would also form part of the representation formula. I think their children should also get the benefit which the children of other Central Government employees are getting in these schools.

SHRI CHIMANBHAI MEHTA: Sir, the first question is a repetition. She is assuming that the assurance was

given. I am positive. Now, the second point is....

MR. CHAIRMAN: He has not given any assurance. He wants to make it sure.

SHRIMATI MARGARET ALVA: He gave an assurance when a lady from that side apoke. The moment I speak, they all get up. (Interruptions)

SHRI CHIMANBHAI MEHTA: I don't discriminate between the ladies. Both are charming and nice.

श्री प्रमोद महाजाः अब पता चला कि यह भूल क्यों रहे हैं। इनका ध्यान कहा श्री है। (ज्यवधान)

SHRI CHIMANBHAI MEHTA: Now I am coming to the point about the admission of the children of the teachers in the Kendriya Vidyalayas. Sir, there are some guidelines fixed. These schools were started mainly for transferred Government servants. There is a lot of resistence by the Government servants because they do not get admission for their children at the place of their transfer. They have to be given first priority. Defence personnel have also to also congiven first priority. We sider the children of the teachers Vidyalaya Kendriya thetically. When a vacancy arises or when we raise the number of seats by one or two, we may consider their cases. Sometimes it may be difficult. But I am very sympathetic to this demand.

Now there are other questions which I should not raise here. There are 600 Members of Parliament. Sometimes they say that somebody should be admitted in these schools. (Interruptions). There are various demands and I have to consider them from various angles. We will be considering them.

SHRIMATI MARGARET ALVA:
May I ask the hon. Minister whether
the jobs of the teachers in the Kendriya Vidyalayas are not transferable?
They are also transferable jobs. They
can be posted anywhere. Why do you

say that you give priority only to transferable job? Their job is also transferable. How do you justify that?

SHRI CHIMANBHAI MEHTA: All Government servants are transferable. But they are given admission when they are transferred. There is a difference between the two categories.

DR. R. K. PODDAR: Sir, thought with the change of Government, the change of management would occur. But, unfortunately, it has not occurred. Regarding Board of Governors, I would like to ask a few questions-part (a) and (b). Part (a) of my question is this: Is it a fact that the General Secretary of the Class IV employees of Survey of India has been nominated to the Board of Governors of Kendriya Vidyalaya Sanghatan? If it is a fact, then if the Government nominate a worker representative of another organisation, why are hesitating till now, for five months, to nominate a nominee of the teachers of the Kendriya Vidyalaya Sangathan.

SHRI CHIMANBHAI MEHTA: Sir, I have categories of Governors here. In that, the employees are not categorised to be included in the Board of Governors. Any employee, anywhere, if he is fit to be in the body of the Governors, he can find a place. I do not know to whom he is referring because a IVth class Government servant may be quite capable to be on the Board or the Sanghatan. Just because he is a Class IV employee, I do not look down upon him. So...

DR. R. K. PODDAR: I am not casting any aspersion on the Class IV servants.

SHRI CHIMANBHAI MEHTA: Generally, we have given the representation... (Interruptions)

SHRI G. SWAMINATHAN: What is the criteria according to which these Governors are appointed?

SHRI CHIMANBHAI MEHTA: will give the information. The following members of the Sangathan shall form the Board of Governors: (1) Chairman of the Sangathan—that is generally the Deputy Minister or the State Minister of the Human Resource Development Ministry; (2) Officer specified by the Government of India to be the Vice-Chairman; (3) Financial Advisor to the Ministry of Education and Youth Services or its representative; (4) Representative of the Ministry of Defence; (5) Chief Welfare Officer, Department of Personnel; (6) Director, National Council of Educational Research and Training or its representative: (7)Director of Public Instruction Director of Education of the Government nominated by the Government of India in the Department of Education and Youth Services as member of the Sangathan; (8) Education Secretary of the Government nominated by the vernment of India in the Department of Education and Youth Services as member of the Sangathan; (9) One or more members of the Sangathan who may be nominated by the Government of India in the Department of Education and Youth Services for this purpose from time to time; (10) One of the Members of Parliament...

MR. CHAIRMAN: How many are there?

SHRI CHIMANBHAI MEHTA: There are 12 categories, Sir.

One Member of the Parliament who is a member of the Sangathan, to be nominated by the Government of India in the Department of Education and Youth Services for this purpose; (11) Commissioner of the Sangathan; (12) Deputy Commissioner and exofficio Secretary of the Sangathan.

MR. CHAIRMAN: That is all?

SHRI CHIMANBHAI MEHTA: That is all, Sir.

AN HON. MEMBER: How has that person come?

SHRI CHIMANEHAI MEHTA: So, I would like to know as to who is the member under these categories... (Interruptions)

MR. CHAIRMAN: He is enquiring into the whole thing and he will let you know.

SHRI CHIMANBHAI MEHTA: You are talking about the Class IV. Therefore, I must say that Class IV employees are also important.

MR. CHAIRMAN: Snrimati Sushma Swaraj.

श्रीमती सुवमा स्वराजः सभापति जी, मैं श्रापके माध्यम स मानव एंसाधन विकास मंत्री से यह जानना चाहता हूं कि मीजूदा सरकारी "प्रवन्ध में कर्पचारियों की सहभागिता" के सिद्धांत को मानती है और इसी सिद्धान्त के प्रति अपनी प्रतिबद्धता जाहिर करने के लिए आज ही सदत में एक बिल भी श रही है तो केन्द्रीय विद्यालय संगठन के कर्मचारियो की यह मांग कि बोर्ड ग्राफ गवर्नर्स के कार उनकी भी शिरकत हो, उनको भी प्रतिनिधित्व दिया जाय, इस सिद्धानः से मेल खात। हैं ग्रीर जब इस बात को सिद्धान्त रूप से यह सरकार स्वीकार करता है तो नंत्री महोदय को दिवकत क्या है भ्राक्वासन देने में कि केन्द्रीय संगठन के कर्पचारियों को भी बोर्ड श्राफ गवर्नर्स में रिप्रेनिन्टेशन दिया जायेगा जब कि ग्रीद्योगिक इकाइयो को मैने उमेंट में सहमागिता देने के लिये ग्राम ही एक बिल राज्य सभा में प्रस्तुत किया जा रहा 鲁!

श्री चिमनभाई मेहता: सर ग्राई हैव श्रालरेडी सैंड, मैंने कहा है कि 22 श्रगस्त को बोर्ड ग्राफ गवर्नमें की मीटिंग हो रही है। हमारा एटिचपूट पाजिटिव है। हमने लेबर पार्टिसिपेशन ग्राफ मैनेज-मेंट की बात कही है। हम लेबर को सिर्फ लेंबर नहीं गिनते टी वर्स को भी लेंबर में गिनते हैं। इतना कहने के बाद मैं करता है कि हमारा एकजीक्य कन पाजिटिय

है। बोर्ड भ्राफ गवर्नर्स को डिसीजन लेने वीजिए उसके बाद हम यहां ग्रायेगे।

श्री प्रमोद सहाजन: क्या ग्राप एक बार एथ्यारेंस देंगे ?

श्री हेच हनुमनतपा: टीचरों को लेबर में गिनाने की बात मंत्री महोदय ने कही है तो क्या इंडस्ट्रीयल डिस्प्यूट एक्ट उन पर लागू होगा ! श्राप बतलाइये।

Controversial appointments in Indian Institute of Management, Ahmedabad

*9. SHRI V. GOPALSAMI:

SHRI TINDIVANAM G. VEN-KATRAMAN: †

Will the PRIME MINISTER be pleased to state: (a) whether Government's attention has been drawn to a news item which appeared in Indian Express, dated the 12th June, 1990 under the captions "IIM UNDER KRI-SHNAMURTHY":

- (b) if so, what are the details thereof;
- (c) whether any enquiry has been ordered into the appointments which are controversial;
- (d) if so, what are the details thereof; and
- (e) what steps are being taken to set the Indian Institute of Management, Ahmedabad in order?

MINISTER OF STATE INTHE MINISTRY OF HUMAN RE-SOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): Yes. (a) Sir.

(b) The news item mainly alleges irregularities committed by a

asked †The question was actually on the floor of the House by Tindiyanam G. Venkatraman.